

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.111**  
**(IB)-390(PB)/2023**

**IN THE MATTER OF:**

ASK Property Investment Advisors Private Limited .... Petitioner/Applicant  
Vs.  
Nobility Estates Private Limited .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 13.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Isha, Adv. (Appearance not marked)  
For the RP : Ms. Wamika Trehan, Mr. Varun Chopra, Adv.

**ORDER**

**New IA-2222/2024**

Due to poor internet connectivity, we are unable to hear Ld. Counsel Ms. Isha appearing on behalf of the Applicant, therefore, we are inclined to adjourn the matter for a physical hearing **on 03.07.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**